

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. 1

EXCISE MISCELLANEOUS APPLICATION NO. 50404 OF 2019

(ON BEHALF OF THE APPELLANT)

IN

EXCISE APPEAL NO. 50057 OF 2019

[Arising out of the Order-in-Original No. DDN/EXCUS/000/COM/021-2018 dated 27/06/2018 passed by The Commissioner, Central Excise Commissionerate, Dehradun.]

**Shri Javed Rana, Ex-Director,
M/s U.P. Bone Mills (P) Ltd.,**
Vill. Simloni, Tehsil – Roorkee,
Distt. Haridwar (Uttarakhand).

...Appellant

Versus

Commissioner, Central GST, Dehradun,
E-Block, Nehru Colony,
Dehradun (Uttarakhand).

...Respondent

APPEARANCE:

Shri Aalok Arora, Advocate for the appellant.

Shri O.P. Bisht, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING : 19.09.2022

DATE OF DECISION: 26.09.2022

P.V. SUBBA RAO

Appeal is allowed by way of remand. The miscellaneous application also stand disposed of. For order see order of date in Excise Miscellaneous Application No. 50402 of 2019 in Excise Appeal No. 51004 of 2019.

(Order pronounced in open court on 26/09/2022.)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**